



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6404/2020
S.W.P. No.878/2004

Tuesday, this the 9th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nargis Banoo
W/o Sh. Mohd. Ashraf Mochi,
R/o Phagsoo, Teh. Thathri,
Distt. Doda, age 31 years.

..Applicant
(None for the applicant)

VERSUS

1. State of Jammu and Kashmir,
Through Commissioner/Secretary,
to Govt., Education Department,
J&K, Srinagar.
2. Chief Education Officer, Doda.
3. Zonal Education Officer, Doda.
4. Ghulam Nabi, S/o Feroz Din,
R/o Phagsoo, Teh. Thathri,
District Doda.
5. Sat Raj, S/o Beli Ram,
R/o Phagsoo, Teh. Thathri,
District Doda.

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)**Justice L. Narasimha Reddy:**

The applicant filed SWP No. 878/2004 claiming relief as regards the appointment to the post of Rehbar-e-Talim (RET) Teacher in a Primary School. The applicant raised several grounds challenging the action of the respondents in not selecting her.

2. The respondents have filed a reply. It is stated that the applicant was not selected on account of availability of more meritorious candidates, being respondents No. 4 and 5.
3. The SWP has since been transferred to the Tribunal in view of the re-organization of the State of Jammu and Kashmir, and renumbered as TA No. 6404/2020.
4. There is no representation on behalf of the applicant. We heard Mr. Sudesh Magotra, Deputy Advocate General for respondents, and perused the records.
5. It is no doubt true that the applicant has raised several contentions in her challenge to the appointment of respondents 4 and 5 to the post of RET Teacher in the concerned School. The fact, however, remains that the Scheme itself was disbanded in the year 2018. It was

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mentioned that even where the selections were made or advertisements are issued, no further steps shall be taken. The said notification is not under challenge.

6. Therefore, we do not find any merit in the TA and the same is, accordingly, dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/vinita/jyoti/ankit/dsn